

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
MS. MADHUMITA ROY, JUDICIAL MEMBER**

**ITA No. 1165/Del/2018  
Assessment Year : 2013-14**

**POWER GRID  
CORPORATION OF INDIA  
LTD.,  
B-9, QUTAB INSTITUTIONAL  
AREA,  
KATWARIA SARAI,  
NEW DELHI – 110 016  
(PAN: AAACP0252G)  
(Appellant)**

**Vs. ACIT, CIRCLE 20(1),  
2<sup>nd</sup> FLOOR, C.R. BUILDING,  
NEW DELHI  
(Respondent)**

**AND**

**ITA No. 2402/Del/2018  
Assessment Year : 2013-14**

**ADDL. CIT, SPECIAL RANGE-  
7, ROOM NO. 211, C.R.  
BUILDING, I.P. ESTATE,  
NEW DELHI  
(Appellant)**

**Vs. M/S POWER GRID CORPORATION  
OF INDIA LTD.  
B-9, QUTAB INSTITUTIONAL AREA,  
KATWARIA SARAI,  
NEW DELHI – 110 016  
(PAN: AAACP0252G)  
(Respondent)**

Assessee by : Ms. Akansha Dawar, CA  
Department by : Ms. Anima Baranwal, Sr. DR.

Date of hearing : **29.06.2021**

Date of pronouncement : **29.06.2021**

### **ORDER**

#### **PER G.S. PANNU, VP :**

These are cross appeals filed by the Assessee as well as Revenue for the assessment year 2013-14 are directed against the order dated 04.01.2018 of learned CIT(A)-7, New Delhi.

2. The Learned Authorised Representative for the assessee, vide letter dated 08.06.2021 has submitted that assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed. So far as the Department's appeal in ITA No. 2042/Del/2018 is concerned, the appellant has also attached the copy of challan dated 30.03.2021, evidencing the payment of Rs. 60,82,356/-, as directed by the Ld. PCIT, Delhi-7 vide Form-3 dated 12.2.2021. Therefore, she requested for dismissal of the Revenue's appeal and also requested for dismissal of the assessee's appeal being withdrawn.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee's A.R. for dismissal of the Revenue's appeal and also accept the request for withdrawal of the appeal filed by the Assessee.

5. In the result, the appeal filed by the Revenue is dismissed having become infructuous and Assessee's appeal is dismissed as withdrawn.

Above decision was pronounced in the presence of both the parties on conclusion of Virtual Hearing on 29<sup>th</sup> June, 2021.

Sd/-

**(MADHUMITA ROY)**  
**JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar